

Dated, the 08<sup>th</sup> November, 2023

Order

**Subject: Strengthening the Quality Control Mechanism of Fortified Rice, Fortified Rice Kernels [FRK] and Premix for FRK - reg.**

FSSAI has received references from various stakeholders including Department of Food and Public Distribution, FRK manufacturers and Rice Millers etc. regarding strengthening of quality control mechanism for manufacturing and distribution of FRK and resultant Fortified Rice in the country. The existing regulatory mechanism of manufacturing of FRK and Fortified Rice has been reviewed and the following has been decided in the larger public interest and considering the fact that distribution of Fortified Rice through Public Distribution System is a program of National Importance:

a) FBOs manufacturing FRK and premix for FRK shall be required to obtain only FSSAI License [Central/State] and no new registration shall be allowed.

Further, existing FBOs who are operating under FSSAI Registration for the said products are directed to apply for Central/State License as per the eligibility. A transition time of **three months is hereby given to existing Registered FBOs to shift to license** and utilize the packaging and labelling materials, if any, failing which, the said two products shall be removed from their existing Registration Certificates [RC] to debar them from further manufacturing under RC, without any further notice.

b) Every batch of FRK premix and FRK manufactured by the concerned Manufacturing FBOs including those manufacturing on Registration Certificates, **shall be tested for relevant parameters as prescribed under FSSR and the test reports shall be uploaded on FoSCoS portal** by the FBO mandatorily. Further, during uploading of such reports, manufacturers of FRK and premix for FRK shall also submit self-declaration covering the details such as Source of Iron used and the blending ratio of FRK with Rice (i.e 1:50 or 1:100) for every batch of production of FRK on FoSCoS portal [<https://foscos.fssai.gov.in>]. The testing of FRK premix and FRK shall be carried out only through the FSSAI notified laboratories. [The details of notified labs may be accessed at <https://www.fssai.gov.in/cms/food-laboratories.php>] - A user manual to upload lab test report and declaration for source of iron used on FoSCoS portal is annexed.

c) Furthermore to ensure the traceability, Manufacturers of Fortified Rice and FRK shall procure raw materials [FRK and Premix] only from FSSAI licensed vendors with the **copy of lab report of the testing of FRK and Premix**, tested only through FSSAI notified labs.

2. The above directions shall come into force with immediate effect. This issues with the approval of the Competent Authority.

**Enclosure: User Manual to upload lab test reports.**

  
**(Inoshi Sharma)**  
Executive Director (CS)

**To**

1. Commissioners of Food Safety of all States/UTs and Directors of all Regional Offices, FSSAI
2. All Food Business Operators involved in Manufacturing of FRK and Premix for FRK, Associations and Other Stakeholders
3. CTO, FSSAI- with a request for uploading on the FSSAI website.

**Copy for information to:**

1. Secretary, DFPD
2. PPS to Chairperson, FSSAI
3. PS to CEO, FSSAI
4. Advisor (Quality Assurance), FSSAI